dent, to *complete* the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1971, in respect of the heads of demands entered in the second column thereof against Demands Nos. 6 to 11 and 106 relating to the Ministry of Education and Youth Services."

The motion was adopted

[*The Motions for Demands for Grants, which were adopted by the Lok Sabha, are reproduced below.—Ed.*]

DEMAND No. 6.—MINISTRY OF EDUCATION AND YOUTH SERVICES

"That a sum not exceeding Rs. 96,82,000 be granted to the President *to complete the sum necessary to defray* the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Ministry of Education and Youth Services'."

DEMAND No. 7.—EDUCATION

"That a sum not exceeding Rs. 57,28,73,000 be granted to the President *to complete the sum necessary to defray* the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Education".

DEMAND No. 8.—ARCHAEOLOGY

"That a sum not exceeding Rs. 1,36,47,000 be granted to the President *to complete the sum necessary to defray* the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Archaeology".

DEMAND No. 9.—SURVEY OF INDIA

"That a sum not exceeding Rs. 5,03,72,000 be granted to the President *to complete the sum necessary to defray* the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Survey of India'."

DEMAND No. 10.—GRANTS TO COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH

"That a sum not exceeding Rs. 17,11,04,000 be granted to the President *to complete the sum necessary to defray* the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Grants to Council of Scientific and Industrial Research'."

DEMAND No. 11.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF EDUCATION AND YOUTH SERVICES

"That a sum not exceeding Rs. 3,77,52,000 be granted to the President *to complete the sum necessary to defray* the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Education and Youth Services'."

DEMAND No. 106.—CAPITAL OUTLAY OF THE MINISTRY OF EDUCATION AND YOUTH SERVICES

"That a sum not exceeding Rs. 3,75,42,000 be granted to the President *to complete the sum necessary to defray* the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay of the Ministry of Education and Youth Services'."

17.33 hrs.

MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION

MR. CHAIRMAN: The House will now take up discussion and voting on Demand Nos. 67 to 71 and 127 relating to the Ministry of Labour, Employment and Rehabilitation for which 5 hours have been allotted.

Hon. Members present in the House who are desirous of moving their cut motions may send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move.

DEMAND No. 67.—MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 74,52,000 be granted to the President *to complete the sum necessary to defray* the charges which will come in course of payment during the

[Mr. Chairman]

year ending the 31st day of March, 1971 in respect of 'Ministry of Labour, Employment and Rehabilitation'."

DEMAND No. 68.—DIRECTOR GENERAL, MINES SAFETY

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 50,93, 000 be granted to the President *to complete the sum necessary to defray* the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Director General, Mines Safety'."

DEMAND No. 69.—LABOUR AND EMPLOYMENT

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 15,55, 69,000 be granted to the President *to complete the sum necessary to defray* the charges which will come in course of payment during the year ending the 31st March, 1971, in respect of 'Labour and Employment'."

DEMAND No. 70.—EXPENDITURE ON DISPLACED PERSONS

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 6,55,26, 000 be granted to the President *to complete the sum necessary to defray* the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Expenditure on displaced Persons'."

DEMAND No. 71.—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION

MR. CHAIRMAN: Motion moved:

"That a sum not exceeing Rs. 8,81,000 be granted to the President *to complete the sum necessary to defray* the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Labour, Employment and Rehabilitation'."

DEMAND No. 127.—CAPITAL OUTLAY OF THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 4,62,89, 000 be granted to the President *to complete the sum necessary to defray* the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay of the Ministry of Labour, Employment and Rehabilitation'."

Hon. Members may used move their cut motions to the Demands.

SHRI K. M. MADHUKAR (Kesaria): I beg to move:

"That the Demand under the Head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Unnecessary expenditure being incurred on Tibet refugees (12)]

"That the Demand under the Head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Failure to make suitable arrangements for the rehabilitation, employment and houses of displaced persons (13)]

SHRI SHIVA CHANDRA JHA (Madhubani): I beg to move:

"That the Demand under the Head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to implement full employment policy by guaranteeing the right to work (33)]

SHRI P. MEHTA (Bhavnagar): I beg to move:

"That the demand under the Head Labour and Employment be reduded by Rs. 100."

[Failure to protect interest and employment of the textile workers (34)]

"That the demand under the Head Labour and Employment be reduced by Rs. 100."

[Failure to enforce labour laws (35)]

"That the demand under the Head Labour and Employment be reduced by Rs. 100."

[Failure to introduce new labour laws (36)]

"That the demand under the Head Labour and Employment be reduced by Rs. 100."

[Need to appoint Wage Board for port and dock workers of the intermediate port to revise their wage structure (38)]

"That the demand under the Head Labour and Employment be reduced by Rs. 100."

[Failure to provide welfare schemes for Salt workers (39)]

SHRI MOLAHU PRASAD (Bansgaon): I beg to move:

"That the demand under the Head Labour and Employment be reduced to Re. 1."

[Disregard of sections c, d and e of article 6 of Convention of International Labour Organisation No. 88 (42)]

"That the Demand under the Head Labour and Employment be reduced to Re. 1.

[Disregarding the reservation for Scheduled Castes and Scheduled Tribes in Central Labour Organisation as per the orders of the Ministry of Home Affairs (43)]

SHRI S. KUNDU (Balasore): I beg to move:

"That the demand under the Head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to evolve a definite policy to fix need based minimum wage (44)]

"That the demand under the Head Ministry of Labour and Employment and Rehabilitation be reduced to Re. 1."

[Failure to give statutory effect to the recommendations of the Wage Boards (45)]

"That the demand under the Head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to implement the unanimous recommendations of the Central Implementation and Evaluation Committee (46).]

"That the demand under the Head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to implement the recommendations of the Gokhale Commission of Enquiry on the question of job security in foreign oil firms (47).]

"That the Demand under the Head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to give effect to the increased industrial production by evolving a sound and rational wage policy (48).]

"That the demand under the Head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to maintain sound industrial relations policy and check loss of man days (49).]

"That the demand under the Head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Need to increase the number of industrial tribunals-*cum*-labour courts to deal with increasing disputes in the central sphere (50).]

"That the Demand under the Head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to implement code of discipline in Public Sector Industries (51).]

SHRI B. K. DASCHOWDHURY (Cooch-Behar): I beg to move:

"That the demand under the Head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to provide employment for all willing able bodied persons (52).]

"That the demand under the Head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to abolish the system of contract labour by legislation (53).]

"That the demand under the Head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to formulate a need based wage for agricultural labourers (54).]

[Shri B. K. Daschowdhury]

"That the demand under the Head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to bring new legislation for 'profit sharing' and labour participation in the management in all industries (55).]

"That the demand under the Head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to make adequate arrangement for compensation of properties left in East-Pakistan by displaced persons (56).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to receive and rehabilitate new migrant families from East Pakistan with promptness and sympathy (57).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to open new camps in border areas to new migrants from East Pakistan (58).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to make arrangements with the Government of Assam to settle more displaced persons there (59).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to settle the Silcoorie Camp habitants in Assam (60).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to give land settlement right to those displaced persons who have been possessing and occupying land in Assam (61).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to change the administrative pattern in Dandakaranya, Chanda and Mana Camps (62).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to streamline the administrative expenses of rehabilitation camps (63).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to expedite the process of rehabilitation of Indian Enclave displaced persons (64).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to establish industries under Rehabilitation Industries Corporation in Cooch-Bihar and Jalpaiguri districts (65).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to remit loans of small nature upto Rs. 5000/- (66).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to rehabilitate more displaced persons in Andamans (67).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to check favouritism and ill-treatment in rehabilitation camps (68).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to take special care of inhabitants of Kasturba Home in Delhi and save them from maltreatment (69).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to review the distribution pattern of land in Kalkaji E.P.D.P. Colony, New Delhi (70).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to review and bring at par, with the West Pakisten D.P.'s, the changes levied for the E.P.D.P. Colony in Delhi (71).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to re-examine the process of distribution of plots in E.P.D.P. Colony and look into alleged misuse of power by interested officials (72).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to take action against responsible officials for allotting plots to persons who have no requisite qualification for allotment (73).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to allot the remaining 250 plots of land in E. P. D. P Colony, Kalkaji, Delhi to Scheduled Caste displaced persons (74).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to improve communication, sewerage watering system and roads in E.P.D.P. Colony, Kalkaji, Delhi (75).]

SHRI S. KUNDU: I beg to move:

"That the Demand under the head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Failure to evolve a fair wage policy for agricultural workers (76).]

"That the Demand under the head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Failure to check unemployment in the country (77).]

"That the Demand under the head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Need to reconstitute the Indian Labour Conference (78).]

"That the Demand under the head Ministry of Labour Employment and Rehabilitation be reduced by Rs. 100."

[Need to revise the policy of sending delegations to ILO (79).]

"That the Demand under the head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Failure to abolish contract labour system (80).]

"That the Demand under the head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Need to appoint a Wage Board for port and dock workers in the intermediate ports (81).]

SHRI RAMAVATAR SHASTRI (Patna): I beg to move:

"That the Demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Anti-labourer conduct of the National Labour Commission (85).]

"That the Demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Policy of encouraging corrupt officers (86).]

"That the Demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to implement the recommendations of various Pay Commissions (87).]

"That the Demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to give need based wages to labourers (88).]

"That the Demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to dispense with anti-labour policy (89).]

[Shri Ramavatar Shastri]

"That the Demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to do justice to labourers (90).]

"That the Demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Gross violation of labour laws by industrialists and mine-owners (91).]

"That the Demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to make the implementation of decisions of tribunals and awards obligatory (92).]

"That the Demand under the head Director General, Mines Safety, be reduced by Rs. 100."

[Inadequate security arrangements in mines (93).]

"That the Demand under the head Director General, Mines Safety, be reduced by Rs. 100."

[Failure to grant suitable compensation to mine labourers who become victims of accidents (94).]

"That the Demand under the head Labour and Employment be reduced by Rs. 100."

[Failure to reinstate the suspended engineering workers of Jamshedpur (95).]

"That the Demand under the head Labour and Employment be reduced by Rs. 100."

[Failure to implement the recommendations of Wage Boards fully in respect of coal mines (96).]

"That the Demand under the head Labour and Employment be reduced by Rs. 100."

[Need to introduce Provident Fund Scheme in Biri industry soon (97).]

"That the Demand under the head Labour and Employment be reduced by Rs. 100."

[Failure to dispense with the policy of appointing deputationists to the posts of Commissioners in Regional Offices of the Provident Fund and to give promotions to departmental candidates (98).]

SHRI OM PRAKASH TYAGI (Moradabad): I beg to move:

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Failure to prepare a rehabilitation scheme in respect of Andaman and Nicobar Islands (99).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Failure to solve the problems of refugees coming from East Pakistan (100).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Neglect of rehabilitation of Indians uprooted from East African countries (101).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Failure to prepare a rehabilitation scheme for lakhs of Indians to be ousted from Malayasia, Burma, Ceylon, Singapore and East Africa (102).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Failure to ensure adequate wages to labourers (103).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Neglect shown towards ensuring wages and other amenities to labourers in rural areas (104).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Failure to ensure representation to labour in administration of industries (105).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Failure to socialise industries and make labour their owners (106).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Failure to eradicate unemployment in country (107).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Danger posed to the country due to swelling in the number of unemployed to five crores by the end of Fourth Plan (108).]

SHRI K. P. SINGH DEO (Dhenkanal): I beg to move:

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced to Re. 1."

[Failure to provide adequate medical facilities for workers of Devalbera Collieries of N. C. D. C. in Talcher, Dhenkanal District of Orissa (112).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Need for instituting Coal Mines Provident Fund in N. C. D. C. Collieries of Talcher, Orissa (113).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Need to bring Provident Fund Accounts up-to-date in N. C. D. C. Collieries of Talcher, Dhenkanal District, Orissa (114).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Need to implement Attendance Benefit Scheme fcr Coal Mines in Talcher Collieries belonging to N. C. D. C. (115).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Need for revision of rules regarding leave in Coal Mines in N. C. D. C. Collieries of Talcher, Dhenkanal District, Orissa (116).]

"That the demand under the head Ministry of Labour, Employment and Rehabilitation be reduced by Rs. 100."

[Need to liberalise loans from Provident Fund (117).]

SHRI RAMAVATAR SHASTRI: I beg to move:

"That the demand under the head Labour and Employment be reduced by Rs. 100."

[Need to increase the minimum wages of agricultural labourers (118).]

"That the demand under the head Labour and Employment be reduced by Rs. 100."

[Need to implement welfare schemes for agricultural labourers (119).]

"That the demand under the head Labour and Employment be reduced by Rs. 100."

[Need to bring efficiency in the working of Labour Tribunals Courts of Enquiry and Conciliation Boards (120).]

"That the demand under the head Labour and Employment be reduced by Rs. 100."

[Failure to remove the causes of discontent among the employees of Regional office of Provident Fund Commissioner, Patna (121).]

"That the demand under the head Labour and Employment be reduced by Rs. 100."

[Failure to appoint the commissioner by giving departmental promotions in the office of Regional Provident Fund Commissioner, Patna (122).]

"That the demand under the head Labour and Employment be reduced by Rs. 100."

[Failure to check the introduction of automation (123).]

"That the demand under the head Labour and Employment be reduced by Rs. 100."

[Failure to give legal rights to workers in Andaman and Nicobar Islands (124).]

[Shri Ramavatar Shastri]

"That the demand under the head Labour and Employment be reduced by Rs. 100."

[Failure to implement the agreements reached with the workers of Potato Research Centre, Patna (125).]

"That the demand under the head Labour and Employment be reduced by Rs. 100."

[Failure to implement the revised pay scales to the Security guards of H. E. C. Ranchi as recommended by the Wage Board since the date of their application (126).]

"That the demand under the head Labour and Employment be reduced by Rs. 100."

[Failure to check bribery and corruption in the offices of Labour Commissioners (127).]

"That the demand under the head Labour and Employment be reduced by Rs. 100."

[Failure to attract labour and their unions to labour welfare works (128).]

"That the demand under the head Labour and Employment be reduced by Rs. 100."

[Rampant corruption and favouritism in employment offices (129).]

"That the demand under the head Labour and Employment be reduced by Rs. 100."

[Unsatisfactory arrangements for medical treatment of workers (130).]

"That the demand under the head Labour and Employment be reduced by Rs. 100."

[Depriving miners of wages as recommended by the wage board (131).]

"That the demand under the head Labour and Employment be reduced by Rs. 100."

[Deplorable housing arrangement for colliery workers (132).]

"That the demand under the head Labour and Employment be reduced by Rs. 100."

[Bossism of labour officers in various factories (133).]

"That the demand under the head Labour and Employment be reduced by Rs. 100."

[Need to introduce secret ballot in case of contest between various trade unions in a factory (134).]

"That the demand under the head Labour and Employment be reduced by Rs. 100."

[Need to make labour welfare programmes more attractive (135).]

"That the demand under the head Labour and Employment be reduced by Rs. 100."

[Need to spend more on labour welfare programmes (136).]

"That the demand under the head Expenditure on Displaced Persons be reduced by Rs. 100."

[Failure to solve the problems of refugees resettled in Andaman and Nicobar Islands (137).]

"That the demand under the head Expenditure on Displaced Persons be reduced by Rs. 100."

[Failure to safeguard the property of refugees and pay adequate compensation therefor (138).]

MR. CHAIRMAN: The cut motions are also before the House.

श्री काशीनाथ पाण्डेय (पदरौना) : सभापति महोदय, इसके पहले कि मैं किसी विषय पर आऊं, मैं एक बात पर अपनी खुशी जाहिर करना चाहता हूं कि अब मजदूर विभाग श्री संजीवैया के हाथ में आ गया है। मैं जानता हूं कि वह एक सुलझे हुए और संतुलित मस्तिष्क के आदमी हैं और मुझे आशा है कि आज लेबर की जो हालत है उसमें उनके रहते हुए सुधार होगा।

मैं मंत्री महोदय को एक बात बतला देना चाहता हूं।

आज का वक्त आज से बीस साल पहले का वक्त नहीं है। 1947 में जो हालत थी वह आज नहीं है। वह जमाना था आजादी का। लोग आजादी के महत्व को समझते थे और लोगों के दिलों में खुशी थी कि हिन्दुस्तान तरक्की करे, हिन्दुस्तान समृद्ध हो, इसको आगे बढ़ाया जाए, यहां के उद्योग धंधे पनपें। मजदूर

भी उसमें भागीदार थे। लेकिन वह जमाना कुछ ही दिनों तक रहा। फिर आज तो उसमें और भी ज्यादा परिवर्तन आ गया है। उसी जमाने में आप देखेंगे तो दो तीन चीजें हुई हैं जिनकी वजह से औद्योगिक शान्ति बहुत रही। कोड आफ डिसिप्लिन जिसको कहते हैं उसको अपनाया गया और दूसरे 1962 में इंडस्ट्रियल ट्रूस एक हुआ जब चीन ने भारत पर हमला किया। इसने कुछ काम किया। लेकिन उसका काम सीमित ही रहा। अगर मैं आपको कुछ आंकड़े दूं तो उससे आप समझ जाएंगे कि आज की हालत में और पहले की हालत में कितना अन्तर है। मैनडेज लास्ट जिसको कहते हैं वे 1964-65 में केवल 6.90 मिलियन लास्ट हुए। लेकिन उसके बाद 1966-67 में 13 मिलियन, फिर 17 मिलियन, फिर 16 मिलियन। यह इस बात का द्योतक है कि देश में औद्योगिक शान्ति नहीं है। औद्योगिक शान्ति क्यों नहीं है, इस बात पर संजीवैया जी को गम्भीरता से सोचना पड़ेगा।

मैं उनको बताना चाहता हूं कि हाथी जी के वक्त में एक स्टीरियो टाइप्ड चीज रहती थी। इंडियन लेबर कान्फ्रेंस, इंडियन सब कमेटी या सम थिंग लाइक दैट। वे चलती थीं, उनकी मीटिंगें होती थीं, कुछ विषयों पर वहां चर्चा होती थी, बहस होती थी फिर चाहे कुछ नतीजा निकलता हो या न निकलता हो, यह दूसरी बात है। लेकिन मीटिंगें होती थी। अब उन मीटिंगों से काम चलने वाला नहीं है और न ही उन मीटिंगों का कोई महत्व रह गया है। आज आपको रास्ता ढूंढना है। इस कद्र जो मैनडेज लूज हो रहे हैं इसको कैसे रोका जाए, इसका उपाय आपको करना है। अगर आप इसमें सफल हुए तो आप सफल मिनिस्टर कहलायेंगे, नहीं तो जैसे वक्त में आप लेबर मिनिस्टर बने हैं, उसको देखते हुए आपको बदनामी ही हाथ लगेगी।

कोड आफ डिसिप्लिन ने अगर अपना काम पूरी तरह से नहीं किया तो उसमें आपके अफसरों की भी बहुत सी गलतियां थीं। कोड आफ डिसिप्लिन के कुछ सिद्धान्त थे और कोड आफ डिसिप्लिन को इसलिए बनाया गया था कि लोग इस प्रकार से व्यवहार करें ताकि औद्योगिक शान्ति स्थापित हो। आखिर आप कोड आफ डिसिप्लिन में कहते क्या हैं ? 8 में आप कहते हैं :

"Only unions which observe the code of discipline would be entitled to recognition"

इस में कुछ गुण है, कोड आफ डिसिप्लिन क्या चीज है, क्या होना चाहिये ? मुझे आप एक भी पब्लिक - सेक्टर अंडरटेकिंग बतायें जिसमें इस सिद्धान्त को, इस क्वालिटी को, इस गुण के ऊपर कभी अफसरों का ध्यान गया हो ? यहां पर बराबर डिमांड होती है कि हमारा बहुमत है, हमारी संख्या अधिक है, इसलिए हमको रिकगनिशन मिलना चाहिए। पर क्या किसी अफसर ने उन से यह पूछा कि जो जिम्मेदारी उन पर सौंपी गई है, क्या इसको भी वे निभाते हैं, क्या वे बेमतलब स्ट्राइक भी करते हैं या नहीं, क्या वे स्लो डाउन करते हैं, क्या वे हिंसा करते हैं, क्या वे फैक्ट्री में, लाठियां चलाते हैं, क्या फैक्ट्री के लोगों से हड़तालें करवाते हैं और अगर हां तो क्या कोड आफ डिसिप्लिन का लाभ उन्हें मिलता है। कोड आफ डिसिप्लिन अगर असफल हो रहा है तो हमारे अफसरों की अकर्मण्यता के कारण हो रहा है और आपके ढीलेपन के कारण हो रहा है। अगर सरकार कोड आफ डिसिप्लिन को लागू करने में सख्ती करे, तभी काम चल सकता है। 1962 में जब चाइना ने हिन्दुस्तान पर हमला किया, तो देश में एक जोश था और लोग इस देश को अपना देश समझते थे। लेकिन आज वही लोग इस देश को अपना नहीं

[श्री काशीनाथ पाण्डेय]
समझते हैं। वही लोग आज पब्लिक सेक्टर को अपना नहीं समझते हैं, उसको अपना दुश्मन समझते हैं।

हमारे कम्युनिस्ट भाई यह बात सुन कर नाराज होंगे, क्योंकि वे पब्लिक सेक्टर की बहुत प्रशंसा करते हैं, लेकिन आंकड़ों को देखने से पता चलता है कि कुछ को छोड़ कर कोई ऐसी पब्लिक अंडरटेकिंग नहीं है जिस में नफा होता हो। क्यों ?—इसलिए कि वहां वेजिज ज्यादा होनी चाहिए और काम कम होना चाहिए ; वहां लाठी चलनी चाहिए, शान्ति नहीं होनी चाहिए ; वहां पर ऐसा कंट्रोल होना चाहिए, जैसा कि रशा में रेवोल्यूशन के वक्त वर्कर्ज द्वारा किया जाता था ! मैं किसी को दोष नहीं देता हूं। लेकिन प्रश्न यह है कि आज वह जोश क्यों नहीं है। क्या पब्लिक सेक्टर में प्राईवेट सेक्टर की तुलना में मजदूरी या छुट्टियां कम हैं, क्या वहां सुविधायें कम हैं ? मैं समझता हूं कि अगर ज्यादा नहीं, तो कम भी नहीं हैं। तो फिर वहां अशान्ति क्यों है, ये झगड़े क्यों होते हैं ? मंत्री महोदय को इसका कारण भी ढूंढ़ना चाहिए। सरकार पब्लिक सेक्टर में 1400 करोड़ रुपया लगाये, 2000 करोड़ रुपया लगाये या सारी पब्लिक सम्पत्ति लगा दे, लेकिन अगर उसकी नीति में परिवर्तन नहीं होगा, तो पब्लिक सेक्टर देश को खा जायेगा।

जहां तक बैंकों का सम्बन्ध है, उनमें एक साल में 1,95 हजार के करीब मैन-आवर्ज लास्ट हो गये। आखिर मजदूरों के सम्बन्ध में सरकार की पालिसी क्या है ? क्या उसकी यही पालिसी रहेगी कि हर एक काम उसके हाथ में रहना चाहिए ? उसको इस बात का ध्यान रखना चाहिए कि वह तो रहे चाहे देश रहे या न रहे।

सरकार को यूनियनों की रेकगनीशन के सम्बन्ध में स्ट्रिक्ट होना चाहिए। वह नम्बर्ज पर न जाये, बल्कि क्वालिटी पर जाये। जो लोग डिसिप्लिन के खिलाफ काम करते हैं, उनको हरगिज रेकगनीशन न दिया जाये। यहां पर ऐसे लोगों को दोबारा नौकरी पर बहाल करने की मांग की जाती है। मैं उसके खिलाफ नहीं हूं। लेकिन क्या उनको लाठी चलाने के लिये गवर्नमेंट की नौकरी में रखा जाता है या उनको काम करने के लिए तन्खवाह मिलती है ? उनको भी अपने कर्त्तव्य का पालन करना चाहिए।

लेबर विभाग में दो योजनायें चलाई गईं : प्राविडेंट फंड और एम्पलाईज स्टेट इनशोरेंस। आखिर एम्पलाईज स्टेट इनशोरेंस कोई दान-खाता नहीं है। मजदूर उसमें अपना हिस्सा अदा करता है और उसके एवज में उसको मेडिकल फैसिलिटीज मिलती हैं और अगर वह मर जाता है, तो उसके परिवार को कुछ कम्पेन्सेशन मिलता है। क्या मन्त्री महोदय ने यह पता लगाया है कि एम्पलाईज स्टेट इनशोरेंस में मजदूरों को मेडिकल फैसिलिटीज भली प्रकार मिल रही हैं ? आपने एक कमेटी कोई बनाई थी। उसने क्या रिपोर्ट दी यह भी मैं नहीं जानता हूं। मैं तो यह कहना चाहता हूं कि कोई एक कमेटी आप बना लीजिए और उसको यह काम दे दीजिए कि वह यह इन्फार्मेशन आपको दे दे कि जो लोग एम्पलाईज स्टेट इन्श्योरेंस के अन्तर्गत आते हैं उनको मेडिकल फैसिलिटीज ठीक से मिल रही हैं या नहीं ? उनके परिवार को मिल रही हैं या नहीं ?

दूसरी चीज मैं कहना चाहता हूं प्राविडेंट फंड के बारे में। आप देखिए कि उसके एरियर्स करीब 14 करोड़ के हैं। यह मैं नहीं कहता कि यह फिगर ठीक हैं या नहीं। लेकिन

आपकी रिपोर्ट में यह दिया है। मैं आपसे यह कहना चाहता हूं कि प्राविडेंट फंड के बारे में झा साहब को याद होगा, जगजीवन राम जी जब उसके मिनिस्टर थे तो मैंने इस बात को कहा था कि एक कमेटी ऐसे लोगों की बनाइए जो यह देखे और पब्लिक के मन में यह विश्वास दिलाए कि दरअसल यह मिनिस्ट्री प्राविडेंट फंड के एरियर्स को रिअलाइज करने के लिए कोई कोशिश कर रही है क्योंकि लोगों को विश्वास नहीं है इस बात पर कि आप कोशिश कर रहे हैं और इसके बावजूद कितना आपने रिअलाइज किया।

दूसरी बात मैं कहना चाहता हूं। अभी दो चीजें हमने सुनी हैं। एक तो प्राइम मिनिस्टर ने यह सुनाया कि सरकारी कर्मचारियों की तरह जो इंडस्ट्रियल वर्कर्स हैं उनको भी 40 रुपये महीने कम से कम पेंशन मिलेगी। दूसरी बात आपकी रिपोर्ट यह कहती है, जरा इसे भी सुन लीजिए।

I do not know how far they are coordinating the proposal to introduce the Unemployment Insurance Scheme...

> "The proposal to introduce an Unemployment Insurance Scheme for members of the Employees' provident funds and the Coalmines Provident fund was under examination in the light of the comments received from the State Governments and the recommendations made by the National Labour Commission. The report of the working group set up to formulate a scheme of retirement/family pension for these members and the recommendations made in this behalf by the National Labour Commission were also under Government's examination."

प्राइम मिनिस्टर ने यहां हाउस में मजे में स्पीच दे दी कि हर इंडस्ट्रियल वर्कर को भी 40 रुपये पेंशन मिलेगी। आपकी रिपोर्ट कहती है कि :

Still under examination that is correct or this is correct.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): She has announced that the only point how to implement that was under consideration. What the Prime Minister said is all right.

श्री काशीनाथ पाण्डेय : मैं झा साहब को दोष नहीं दे रहा हूं। मैं जो कह रहा हूं वह उन्हीं की किताब से कह रहा हूं। इस किताब में यही लिखा हुआ है। अगर यह चीज है जो वह कह रहे हैं तो रिपोर्ट लिखते वक्त उन लोगों को ध्यान रखना चाहिए था कि प्राइम मिनिस्टर ने इस हाउस में यह कहा है और उस संबंध में क्या कार्यवाही हो रही है? झा साहब की बात तो दूसरी है और प्राइम मिनिस्टर की बात दूसरी है। मैं केवल यह कहना चाहता हूं कि कहिए कम और काम ज्यादा कीजिए। आपने वादा भी किया था कि प्राविडेंट फंड के रिअलाइजेशन के संबंध में आप एक कमेटी बनाएंगे और वह कमेटी आज तक आपने नहीं बनाई। यह मैं आपको याद दिलाना चाहता हूं।

श्री कुण्डू (बालासौर) : एस्टीमेट्स कमेटी ने एक रिपोर्ट दी है।

श्री काशीनाथ पाण्डेय : एस्टीमेट्स कमेटी ने दी है, वह अलग बात है। अब इंडस्ट्रियल डिस्प्यूट्स के बारे में आप देखिए क्या हाल है। मैं केवल सेंट्रल के बारे में कहना चाहता हूं।

Out of 896 cases 70 were arbitrated under the Industrial Disputes Act.

अगर यही क्रम है इंडस्ट्रियल डिस्प्यूट्स के सेटिलमेंट का तो मैं आपसे पूछना चाहता हूं कि कैसे इंडस्ट्रियल पीस इस देश में रह सकती है? इसको जरा आप बताएं।

[श्री काशीनाथ पाण्डय]

अनएम्पलायमेंट और इंशोरेंस का भी इस में जिक्र है। मैंने पहले भी कहा था हमारे रेडियो के एनाउन्स करने वालों ने इसमें गलती की— मैंने उनको यह बताया था कि चौथी पंचवर्षीय योजना के अन्त तक 2 करोड़ 80 लाख आदमी अनएम्पलाएड होंगे, जिनमें एजूकेटेड और अनएजूकेटेड दोनों शामिल हैं, लेकिन जब उन्होंने एनाउन्स किया तो उन्होंने केवल 80 लाख कहा। उनको जो फेवरेबल मालूम हुआ, वही उन्होंने कह दिया। यह पोजीशन आज है। मैं आप से पूछना चाहता हूं—मुझे मालूम नहीं कि आपने बजट में जो प्रोवाइड किया है, उससे कितने आदमियों को काम मिलने वाला है— लेकिन जिस देश में 2 करोड़ 80 लाख आदमी चौथी पंचवर्षीय योजना के अन्त तक बेकार होंगे, उनमें से अगर 4 लाख आदमियों को काम मिल जाय, तो क्या आप समझते हैं कि उससे देश की अन-एम्पलायमेंट की प्राबलम हल हो जायेगी ?

एक चीज मैं यह कहना चाहता हूं—आपने जो आई० टी० आईज या ट्रेनिंग के स्कूल खोले हैं, यह बहुत अच्छा काम है। मैं यह नहीं कहता हूं कि आपके सब काम बुरे है, लेकिन क्या आपके पास यह फिगर इस वक्त मौजूद हैं कि इन आई० टी० आईज से पिछले पांच सालों में कितने आदमी निकले और उनमें से कितने आदमियों ने काम पाया, कितने आदमी एम्पलाएड हुए ? अगर यह बात सही है कि आपके ट्रेण्ड आदमियों को भी काम नहीं मिल पाया, तो आपके इन आई० टी० आईज का क्या फायदा है ? बेकार आदमी जो पढ़े लिखे न हों, वे अगर कुछ दिन बेकार रहें, तो लोग उसको बरदाश्त कर सकते हैं, लेकिन जिनको इन्जीनियरिंग, फिटर या वेल्डर का काम सिखाया गया है, जिनको सरकार ने स्टाइपेण्ड दिया है, उनके लिये यह आशा की जाती है कि उनको काम जरूर मिल जायेगा, लेकिन उसके बावजूद भी उनको काम नहीं मिलता है तो बताइये इस देश का क्या होगा ?

एक दूसरी चीज में शुगर वेज बोर्ड के लिये कहना चाहता हूं। मैंने संजीवैया जी से भी कहा था और उन्होंने मेहरबानी करके डिपार्टमेन्ट को भी लिखा था कि शुगर वेजबोर्ड की रिपोर्ट को मान लिया जाय। यह रिपोर्ट इन्जीनियरिंग इण्डस्ट्रोज की रिपोर्ट या टेक्स-टाइल की रिपोर्ट की तरह से नहीं है, इसमें बहुत कम नोट-आफ-डिसेन्ट हैं। मैं जानना चाहता हूं कि आप इसको मन्जूर क्यों नहीं करते हैं ? एक प्रोसीजर बन गया है कि हर चाज में ट्रिपार्टाइट कान्फ्रेंस बुलाना चाहते हैं। मैं कहना चाहता हूं कि चार साल तक वेज बोर्ड जो चीज नहीं कर सकी, उसको एक दिन में ट्रिपार्टाइट कान्फ्रेंस कैसे करेगी ? इसलिये बजाय इसके कि आप इस पर वक्त खराब करें, इसको फौरन लागू कर दें, तो बड़ी कृपा होगी, क्योंकि इसके लागू न होने से बहुत नुकसान हो रहा है। उससे जो रुपये का इन्सीडेन्स हो रहा है, वह लागू होगा 1 नवम्बर, 1969 से और अब 1970 हो गया है—ये जो वेज एरियर्स होंगे उसको फैक्ट्री वाले भी नहीं दे सकेंगे और फूड मिनिस्ट्री को भी तकलीफ होगी कि किस हद तक वे शुगर के दाम बढ़ायें। इस लिये यह दिक्कत आपके सामने आनेवाली है। इस लिये एक महीने के अन्दर-अन्दर अगर आप इसको कर दें तो बड़ी कृपा होगी।

गोरखपुर लेबर—जिसके बारे में हमारे झा जी के अन्दर भी बड़ा जोश है—लेकिन उसके बारे में वे भी पूरी बातें नहीं जानते हैं। हमारे विष्णू सहाय, आइ०सी० एस०, जो लेबर सेक्रेटरी भी रहे हैं, बड़े काम्पीटेन्ट आदमी थे। आबिद अली साहब जो 10 साल तक लेबर मिनिस्टर रहे, श्री नन्दा जी ने ही यह कमेटी बनाई थी क्योंकि वे उस वक्त लेबर मिनिस्टर थे।

DR. MAITREYEE BASU (Darjeeling): Sir, we are listening to this Gorakhpur labour problem for so long.

श्री काशीनाथ पाण्डेय : आप भी अपनी बात कहियेगा, हम रोकते नहीं है संजीवैया जी भी जो आज लेबर मिनिस्टर हैं, खुद गोरखपुर लेबर के काम को देखते रहे हैं। उस समय लाल बहादुर शास्त्री प्राइम मिनिस्टर थे......

DR. MAITREYEE BASU: He belongs to an organisation which passed a resolution against this.

MR. CHAIRMAN: Please do not interrupt when the hon. Member speaks. You will get a chance to speak.

श्री काशीनाथ पाण्डेय : उससे आपको कोई फायदा नहीं होगा। मैं यह कहना चाहता हूं कि आज भी एक कमेटी बनाई जाये जिसके चेयरमैन या तो संजीवैया साहब रहें या आजाद साहब रहें। इस तरह की एक कमेटी बनाई जाय··· (**व्यवधान**) ··· और उसके बाद भी अगर ये कहते हैं कि इसको एबालिश कर देना चाहिए तो आप एबालिश कर दीजिए, मुझे कोई एतराज नहीं होगा।

दूसरी बात यह भी है जैसा कि झा साहब ने कहा कि सर्वसम्मति से यह यूनानिमस डिसीजन हो गया इंडियन लेबर कांफ्रेन्स में...

श्री भागवत झा आजाद : मैंने यह नहीं कहा था। मैंने आई एल सी के लिए नहीं कहा था बल्कि मैंने यह कहा था कि हिन्दुस्तान के तमाम ट्रेड यूनियन आर्गेनाइजेशन्स ने यह प्रस्ताव पास किया है कि इसको हटा दिया जाय। आई एल सी के लिए मैंने नहीं कहा है।

श्री काशीनाथ पाण्डेय : खुद आपके लेबर मिनिस्टर ने आर्गेनाइजेशन के मांग को रिजेक्ट किया है।

श्री हुकम चन्द कछवाय (उज्जैन) : सभापति महोदय, सदन में कोरम नहीं है।

सभापति महोदय : घंटी बजाई जा रही है। अब कोरम हो गया है, माननीय सदस्य अपना भाषण जारी रखें।

श्री काशीनाथ पाण्डेय : मैं केवल यह कहना चाहता हूं संजीवैया साहब से जिस पर मैं चाहता हूं कि वह गौर करें—पहली बात तो यह है कि जो इंडियन लेबर कांफ्रेन्स या इंडियन लेबर सब कमेटी जो कुछ भी उसका नाम हो, उसके यूनानिमस डिसीजन्स को क्या आपने बराबर लागू किया है? सन् 1957 में आपने एक नाम तय किया था कि वेज किस आधार पर तय होंगे लेकिन क्या आज तक वह लागू हुए हैं? बहुत सी चीजें ऐसी होती हैं और परिस्थितियां ऐसी हो जाती हैं जिनमें आप सभी बातें कभी नहीं लागू कर सकते हैं मगर आपसे मेरी केवल यही प्रार्थना है कि यह प्रश्न केवल एकोनामिक ही नहीं बल्कि बड़ा भारी पोलिटिकल क्वैश्चन है यह गोरखपुर लेबर के सवाल को जितना आसान इसको झा साहब समझते हैं उतना आसान यह नहीं है।

दूसरी बात यह हैं कि आपने जो यह सजेस्चन दिया है कि स्टेट गवर्नमेंट इसको ले ले तो क्या उस समय के लोग बेवकूफ थे जबकि सेन्ट्रल गवर्नमेन्ट ने इसको लिया था। लद्दाख में सड़क बनाने के लिए कोई मिल नहीं रहा था तो यहां का लेबर वहां भेजा गया। या जब आसाम में लड़ाई थी तो वहां पर सड़कें बनाने के लिए इनको बहुत जरूरत थी लेकिन आज उनकी कोई जरूरत नहीं है? मैं केवल यही चाहता हूं कि संजीवैया जी फिर से इस बात की छानबीन कर लें और अगर अपनी कलम से कह दें कि इसकी जरूरत नहीं है और जो फैसला हुआ है वह ठीक है तो मैं मानने के

[श्री काशीनाथ पाण्डेय]

लिए तैयार हूं। इन शब्दों के साथ मैं आपको धन्यवाद देता हूं।

16. hrs.

श्री शिव चंडिका प्रसाद (जमशेदपुर): सभापति जी, श्रमिकों के हित के लिये जो प्रधान मंत्री जी ने पेंशन स्कीम लागू करने की और तीसरा पे कमीशन बनाने की घोषणा की है उस का मैं स्वागत करता हूं और मैं इसके लिये उन्हें बधाई देता हूं।

साथ साथ गत सेन्ट्रल सरकारी कर्मचारियों की अनुचित हड़ताल के अवसर पर जो अनुशासन की कार्यवाही की गई थी और बाद में भारत सरकार ने अधिकांश सरकारी कर्मचारियों को विक्टिमाइज नहीं होने दिया उसके लिये मैं सरकार की सराहना करता हूं :

18. 01 hrs.

[SHRI SHRI CHAND GOYAL *in the Chair*]

श्री जी० मो० बिस्वास (बांकुरा) : नहीं, नहीं बहुत विक्टेमाइज हुए हैं। कोर्ट में कनविक्शन हुए। आप गलत बात कह रहे हैं, इस लिये मैं आपको करेक्ट करना चाहता हूं।

सभापति महोदय : आप उनको बोलने दीजिये।

श्री शिव चंडिका प्रसाद : मैं श्रम मंत्रालय को इस बात के लिये बधाई देता हूं कि वह मजदूरों की हालत में सुधार लाने के लिये कटिबद्ध है, और उस दिशा में आगे बढ़ रहा है, भले ही अभी तक पूर्णरूपेण संतोषजनक सुधार नहीं हो पाया है। सरकार ने मजदूरों के बीच वेलफेयर की सुविधायें और उन्हें ज्यादा से ज्यादा पैसा और अन्य सहूलियत प्राप्त कराने के लिये जो मालविया कमेटी और नेशनल कमीशन आन लेबर का गठन किया है, इस बात का सबूत है। लेकिन मैं चाहता हूं कि मजदूरों को इतना वेतन मिलना चाहिये कि वह बुढ़ापे में अपने निर्वाह के लिये काफी रकम बचा सके। पर इसके लिये जो हड़ताल करायी जाती है वह मेरे विचार में अनुचित है।

ज्यादातर प्राइवेट सेक्टर के लोग मजदूर से केवल काम लेना चाहते हैं। मजदूरों को क्या दिक्कतें हैं उस से कोई सम्बन्ध नहीं रखते। उनकी सारी कोशिशों का मकसद यही होता है कि कम से कम देना पड़े और काम ज्यादा से ज्यादा मिले। मेरा नम्र निवेदन है कि यदि मजदूरों में काफी संगठन हो और बलिदान की भावना हो तो उन्हें अपने प्रयत्नों में हमेशा सफलता मिल सकती है, भले ही पूंजीपति कितना ही अत्याचारी क्यों न हो। मुझे निश्चय है कि जिनका मजदूरों से संबंध है और जो मजदूर आन्दोलन का मार्ग दर्शन करते हैं खुद उन्हें भी अभी इस बात की कल्पना नहीं है कि मजदूरों की साधन सम्पत्ति कितनी विशाल है? उन की साधन सम्पत्ति सचमुच कितनी विशाल है उतनी पूंजीपतियों की कभी नहीं हो सकती। अगर मजदूर इस बात को पूरी तरह समझ ले की पूंजी श्रम का सहारा पाये बिना कुछ नहीं है तो उन्हें उनका उचित स्थान प्राप्त हो जायगा। सचमुच पूंजी तो मजदूरों के पास है, वह पूंजीपतियों के पास कभी हो ही नहीं सकती।

मुझे दुःख के साथ कहना पड़ता है कि भारत सरकार के श्रम मंत्रालय ने इंजीनियरिंग वेज बोर्ड की सिफारिश लागू कराने में काफी सुस्ती दिखलायी है। यद्यपि अवार्ड यूनानिमस नहीं था, फिर भी इंडिपेंडेंट मेम्बर्स और चेयरमैन ने जो उचित सिफारिशें की थीं उन्हें लागू करवाना चाहिये था। पर ऐसा नहीं हुआ।

बंगाल में, बिहार में मजदूर को हड़ताल पर जाना पड़ा। जमशेदपुर में इंजीनियरिंग मजदूरों को तो अपनी मांगों को प्राप्त कराने के लिये 48 दिनों तक हड़ताल पर रहना पड़ा संघर्ष शांतिपूर्ण रहा। मजदूरों ने अपना 48 दिन का वेतन खोया। फिर भी इस हड़ताल के

चलते करीब 37 मजदूर डिस्चार्ज और डिस-मिस किये गये हैं और 40,50 सस्पेंडेड हैं। यह शर्म की बात है। मजदूरों की हड़ताल उचित थी क्योंकि पूंजीपतियों के पास पैसा देने को था, जो हड़ताल के बीच उन्होंने दिया भी, यह तथ्य ही इस बात को दिखलाता है कि मजदूरों की मांग सही थी।

मेरी सरकार से अपील है कि वह उन मजदूरों को, जिन्हें विक्टिमाइज किया गया है, अविलम्ब उन्हें विक्टिमाइज होने से रोके और काम पर भिजवा दे शायद सरकार ने ऐसा आश्वासन भी दिया था।

इंजीनियरिंग वेज बोर्ड के बहुत से फैसलों का अभी तक लागू नहीं किया गया है। उसे भी लागू कराया जाय। जैसे कि उसमें यह कहा गया था कि हर एक तीन साल की नौकरी पर एक स्टेप का इनक्रीमेंट मिलेगा। और ऐसे इनक्रीमेंट तीन तक मिलेंगे।

ऐसी इनक्रीमेंट प्रत्येक मजदूर को मिलेगी, लेकिन वह अभी तक लागू नहीं किया गया है। कहा गया था कि कंट्रेक्टर्स लेबर और कन्स्ट्रक्शन लेबर जो कोई इंजीनियरिंग कारखाने में काम करता है, इंजीनियरिंग वेज बोर्ड की रिकमंडेशन उस पर लागू होगी, मगर यह भी नहीं किया गया है। रिकमंडेशन में कहा गया था कि इसका रिट्रोस्पेक्टिव एफेक्ट पहली जनवरी, 1969 से होगी, मगर वैसा भी नहीं किया गया है। हम चाहते हैं कि सरकार जल्द से जल्द इस बात को देखें कि इंजीनियरिंग वेज बोर्ड की जो ऐसे सिफारिशें हैं वह अगर अभी तक लागू नहीं हुई है तो वह लागू कराई जाए। हम कहते हैं कि पब्लिक सेक्टर में एच० ई० सी० कारखाना ही रांची में ऐसा है जिसमें रिट्रोस्पेक्टिव इफेक्ट अक्तूबर, 1968 से मजदूरों को दिया है।

अब मैं सरकार का ध्यान आयरन एण्ड स्टील कमेटी फार वेजेज की तरफ दिलाता हूं। आयरन एण्ड स्टील कारखाने के मजदूरों में बेचैनी है कि जो वेज बोर्ड बना था उसका समय खत्म हो चुका और दूसरा वेज बोर्ड होना चाहिए था। मगर वेज बोर्ड नहीं बना करके सरकार ने मजदूर और मालिकों की सम्मिलित एक कमेटी बनाई है ताकि आपस में मिल करके वेजेज का फैसला कर लें। यह बात सही है कि इंटेरिम रिलीफ अभी हाल में 22 रुपये मिले हैं मगर इस मामले को सरकार जल्द से जल्द संतोषजनक रूप में तय करा दे।

जहां तक हमारे काशीनाथ पाण्डेय जी ने हैल्थ स्कीम के बारे में कहा है, मेरा भी कहना है कि जमशेदपुर शहर में लाखों रुपया सरकार के पास मजदूरों के इस स्कीम के अन्तर्गत आता है। मगर उन्हें कोई भी फायदा नहीं दिया जाता है। कोई अस्पताल नहीं है, उनके लिये वहां पर जल्दी से जल्दी अस्पताल बनाया जाय।

टाटा का जो अस्पताल है उसमें जो उनके इम्पलाईज हैं उनको सब सहूलियतें प्राप्त होती हैं, मगर जो नान-इम्पलाईज हैं, उनको या जो कंट्रेक्टर्स लेबर हैं या जो कंट्रेक्शन लेबर हैं, या जो अन्य तरह के लेबर हैं, जो ऐनसिलियरी फैक्टरीज के लेबर हैं, उनको कोई सहूलियत नहीं मिलती है, उनको बहुत ज्यादा पैसा खर्च करने पर दवा-दारू की सहूलियत मिलती है। बिहार सरकार ने एक नया अस्पताल बनाया है, मगर स्टेट सरकार के पास इतना पैसा नहीं कि वह लोगों को अधिक सहूलियत दे सके। हमारा कहना है कि उस अस्पताल को हो हैल्थ इन्स्योरेन्स स्कीम के अन्दर ले लिया जाये और वहां मजदूरों को सहूलियत दी जाये या अन्य अस्पताल वहां पर बनाया जाए।

जहां तक प्राविडेंट फंड कंट्रिब्यूशन का सवाल है, हम चाहते हैं कि जो ज्यादा तन्ख्वाह पाने वाले हैं और ज्यादा रुपया जमा करना चाहते है यानि प्रीमियम एण्ड क्यूमुलेटिव टाइम्स

[श्री शिवचंडिका प्रसाद]

डिपाइजिट जो उनका है और जिसमें वह 15 हजार तक जमा होता है, उसको 25 हजार कर दिया जाये ताकि बचाने की आदत लोगों में बढ़े और जब तक वे 58 साल के न हों कोई भी टैक्स उन पर न लिया जायगा और वैल्थ टैक्स तो उस पर कभी भी लागू न किया जाये।

सेंट्रल गवर्नमेंट बहुत से प्रदेशों को मजदूरों के लिये मकान बनाने के लिए रुपया देती है और बहुत से प्रदेशों में, और मेरे बिहार में भी कुछ जगह सेंट्रल गवर्नमेंट के पैसे से स्टेट गवर्नमेंट ने मकान बनाये हैं। मगर जमशेदपुर के पास जो बाग बेड़ा, छोटा गोबिन्दपुर और आदित्यपुर में शहर बसाये गये हैं और जहां के मजदूर प्रतिमाह अपना किराया कम्पनी में ही अपनी तनख्वाह से कटवा देते हैं, उनको न पानी की सहूलियत है, न सड़कों की सहूलियत है, न रोशनी की सहूलियत हैं, न मकान मरम्मत की सहूलियत है। उनके बच्चों की पढ़ाई के लिए कोई सहूलियत वहां नहीं दी गई है। यद्यपि वह किराया देते हैं, मगर इन सब कठिनाइयों का उनको सामना करना पड़ता है। सेंट्रल गवर्नमेंट इस तरफ ध्यान दे और जो उनका वाजिब हक है, और जब वह किराया देते हैं तो जो सहूलियत उनको प्राप्त होनी चाहिए, वह होनी ही चाहिये।

एक बात टाटा कम्पनी की और भी विचित्र है। वह अपने इंप्लाईज से जो अपने क्वार्टर में रहते हैं उन्हें तो बिजली का रेट कम है, लेकिन उस क्वार्टर में जो उनके लोग रहते हैं उनको बिजली का रेट बिहार सरकार की दर से देना पड़ता है। और यह ज्यादा है।

एक बात जैसा कि अभी काशीनाथ पांडे जी ने कहा कि हम उस यूनियन को रिकाग्नाइज करें जो कोड आफ डिसिप्लेन को मान्ता है। मेरा सुझाव यह है कि जहां जिस कारखाने के मैनेजमेंट और मजदूरों के बीच समझौता हो जाता है, ऐग्रीमेंट हो जाता है और ऐग्रीमेंट होने के बाद भी वहां पर प्रोडक्शन नहीं बढ़ता, शान्ति स्थापित नहीं होती है तो कोड आफ डिसिप्लेन के अन्दर सरकार को अगर वह मजदूर की गलती हो तो मजदूर पर और अगर मालिक की गलती हो तो उस पर ऐक्शन लेना चाहिए। वहां पर डिसिप्लिन लाना बहुत जरूरी है। इसके क्या माने हैं कि हड़ताल हो, उसके बाद काम बन्द हो जाय, उसके बाद समझौता भी हो जाय, फिर भी प्रोडक्शन न हो। हमारे देश में प्रोडक्शन बहुत जरूरी है। अगर देश में पैदावार नहीं बढ़ेगी तो देश आगे नहीं बढ़ सकता।

मजदूरों की तकलीफों को जरूर खत्म किया जाय। पर आज कुछ गैर जिम्मेदार लोग यूनियनों को चलाते हैं। वह सोचते हैं कि रोज हड़ताल कराओ, रोज मार पीट कराओ जिसमें उनकी लीडरी बनी रहे। इसको रोकने की बहुत जरूरत है।

जहां तक वर्कर्स पार्टीसिपेशन इन मैनेजमेंट का सवाल है हमारे लेबर मिनिस्टर ने घोषणा की है कि इसको जल्द से जल्द लागू करेंगे। नशेबन्दी के बारे में मुझे कहना है कि मजदूर क्षेत्रों में इसको लागू करना बहुत जरूरी है। अगर हर रोज न भी हो सके तो कम से कम जिस हफ्ते उन लोगों को तनख्वाह मिलती है उस दिन तो जरूर नशाबन्दी उस इलाके में लागू करना चाहिये क्योंकि मजदूरों का बहुत सा पैसा उसमें बेकार चला जाता है।

अब मैं सरकार का ध्यान कन्ट्रेक्टर लेबर, कंस्ट्रक्शन लेबर और एग्रीकल्चर लेबर की तरफ खींचना चाहता हूं। आज एग्रीकल्चर लेबर की हालत बहुत खराब है। उनको देखने वाला कोई नहीं है। हम एक मिनिमम वेज कमेटी बनाते हैं फिर उसको खत्म कर देते हैं। मैं चाहता हूं कि सरकार हर पांच वर्ष पर

ऐग्रीकल्चर लेबर, कंट्रेक्टर लेबर और कंस्ट्रक्शन लेबर के लिये एक मिनिमम वेज कमेटी बनाये और रिव्यू करे कि कितना काम हुआ और लेबर की वेजेज और कितनी बढ़ाई जायें ।

आज कुछ कारखाने जमशेदपुर में इसलिये बन्द हो रहे हैं कि उन्हें रा मैटीरियल नहीं मिल रहा है । इस कारण मजदूर बेकार हो रहे हैं और उन का बोनस का नुकसान हो रहा है । जैसे वहां पर एक टिन प्लेट कम्पनी है । उसको टाटा से रा मैटीरियल नहीं मिल रहा है, इसी तरह से आई० एस० डब्ल्यू० पी० है उसको भी रा मैटीरियल नहीं मिल रहा है । नतीजा यह हो रहा है कि मजदूर बेकार हो रहे हैं और प्रोडक्शन बोनस लूज कर रहे हैं क्योंकि कारखाने बन्द हो रहे हैं ।

अन्त में मैं यह कहना चाहता हूं कि प्राइम मिनिस्टर ने जब नया बजट बनाया था तब समझाया गया कि बाजार का दर नहीं बढ़ेगा । लेकिन जहां तक मैंने देखा है कम से कम 15 परसेंट हर चीज का दाम बाजार में बढ़ गया है । मैंने स्वयं जाकर जानकारी हासिल की है । मैं चाहता हूं कि लेबर मिनिस्ट्री इस बात पर ध्यान दे कि जहां जहां कारखानों में मजदूर काम करते हैं और सरकार की तरफ से अपना बाजार या कोआपरेटिव स्टोर्स और डिपार्टमेंटल स्टोर्स चल रहा है वहां चीजों के दाम न बढ़ने पायें ।

इन शब्दों के साथ मैं इस मंत्रालय की मांगों को सपोर्ट करता हूं ।

SHRI S. XAVIER (Tirunelveli): Sir, I shall first take up the unemployment problem, which is a life and death question for the millions of our educated youth. Last year also I spoke about the same subject. You may wonder why I have taken up the subject again. It is because every day in our life as Members of Parliament, many people come to us. Day in and day out, educated boys and girls come to us with their parents and recommendation letters from so many other people. They come and shed tears before us. I do not know whether they are allowed to go and see the Ministers, because there will be a lot of paraphernalia preventing them from seeing ministers. But we are easily accessible. They come to us and worry us. Of course we do not consider it as a worry because the lot of these people is very pathetic and pitiable. They come and shed tears before us. The parents say: of course, we can educate our boys and girls, but how can we give employment to our children? It is a story which is being repeated to us every day. I am mentioning the sufferings of these people once again so that government may take it as a very serious problem and may give top priority to this subject. Th s is not like education, where you can bluff some people and leave it at that. This subject requires practical steps to be taken by the government. If the government do not take this problem seriously, the day will not be very far off when the government will have to face the unemployed people and there will be riots and revolt against the government.

To substantiate what I say, I will quote one or two instances. There is a boy called Jaba Imbam. He has passed his B.Sc. in 1967. From 1967 to 1970, for four years he has not been able to get any job. He is a boy whose father gets Rs. 40 a month as income by weaving. He has no mother. Though this boy has registered his name with the district employment exchange he has not been able to get any employment for the last four years. He has got only one dhothi and one shirt. His father cannot afford to purchase an additional one for him. He comes and sheds tears before me. I am ashamed to confess and I and my boys have shed tears after hearing his pitiable plight. Since he could not get any job through the employment exchange, I approached some private firms to give him employment. Since he has become so famished and frustrated, his very appearance is such that they are not able to offer him a job.

Then I approached the employment exchange officer. I was told that he is now above 25 years and so he cannot be provided with any

[Shri S. Xavier]

employment. If he has become age-barred, it is not his fault. He had registered himself with the exchange more than four years ago. It is the fault of the employment exchange that they could not provide him with a job. It is a very serious matter. I do not think the Minister takes any interest in this; he is now having conversation with his friend.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): I am listening.

SHRI S. XAVIER: I will send that boy to your house or the house of the senior Minister, Shri Sanjivayya. Let that boy not die. You should give him some employment. He can sweep your house. Let him be paid Rs. 100 so that he can purchase a shirt and dhoti and have two square meals. He is a harijan Christian boy. Now the employment exchange officer says that he has forfeited his right to get any job because he is above 25 years of age and no exemption can be given. But it is the fault of the government that they could not give him any employment so far.

Another boy is one Selva Raj. He is M. A. in Economics. He has written me a letter dated 11.4.70 to Delhi from Sivandipatti in Thirunelveli district which is in my constituency. He writes:

"Most respected Sir,

You will permit me to remind to you myself, G. Selvaraj, M. A. native of Sivandipatti, who had the chance of meeting you during the reception given to you at Sivandipatti, two months back.

Sir, I got my M. A. degree in Economics in 1967. Since then I have been searching for jobs. Due to the inability of having any recommendation it is not possible for me to get any job. I have no men behind me to push and to be pushed. Being a member of a poor family I am suffering from unemployment; caste system and lack of power and means are the reasons for my inability in getting jobs.

Sir, I came to know that there may be two vacancies for the posts of lecturership in Economics in Kamaraj College, Tuticorin. The Economics Professor Mr. Chidambaram of the above college has informed this news to my brother.

I shall indeed be thankful to you if you will without any inconvenience to you, recommend me for the above lecturer post in Kamaraj college.

Moreover, there is a college (Devanga Arts College) at Anuppukottai. The convener Mr. Sowdi S. Sundara Bharati, B. A., B. L., M. L. A. has invited applications for the posts of tutors in English and lecturers in Economics. If it is possible, please be kind enough to recommend me I can work as a tutor in English, tutor in Economics or lecturer in Economics.

It seems that my future will be in a dark cave. Your recommendation and advice may guide me to a proper path of glory.

I shall indeed be glad to wait upon you for a personal interview......"

So many applications are coming to me. Apart from these applications, I have two boys in my house in 48, North Avenue. One boy is Antony Jayarajan B. A. and the second is Ramachandran, M. A. He is an economics student. These two boys are in my house for the last six months and will not go unless they get job. I can quote thousands of instances like that but I do not want to waste the time of the House.

In this connection I want to draw the attention of the Minister and through him of the Government that if the Harijan boys who are Christians and have crossed the age-limit want to register themselves with the employment exchange their chance should not be forfeited on the ground that they have crossed the age limit. It is none of their fault. They are ready to work but do not get an opportunity.

I would like to say that the discrimination against the Harijan Christians was brought

about by the late Home Minister, Shri Pant, who was a Hindu fanatic who said that only those people who are professing Hinduism and Sikhism will be scheduled castes and those who did not profess Hinduism or Sikhism will cease to be scheduled castes.

SHRI K. N. TIWARI (Bettiah): Sir, Mr. Pant was never a fanatic. This remark against such a gentlement is not befitting or becoming. It should not go on record. I would ruquest Mr. Xavier to withdraw it.

SHRI S. XAVIER: I do not withdraw it. It is not unparliamentary. Sir, I give you an example. Suppose a father has two sons. If the boy is Christian he does not get reservation done of age-limit whereas his Hindu brother gets it. It is a violation of the constitutional principle guarnteed to all the citizens and there is no equality in the eyes of law and Mr. Pant has brought this legislation only to penalise those who are converted to other religions other than Hinduism. It is violation of the principle of secularism for which our country stands.

I have taken up this subject with the Prime Minister and thirty-seven Members have signed it. I have seen the Law Minister. Government must consider that the age-limit and the reservation that are afforded to the Hindu boys of the Harijan community are extended to the boys that have embraced Christian religion since they belong to the same caste. This concession was not given to the Harijans because they were Hindus. It was given because they were backward.

This is the fate of these unemployed people. I have quoted only a few instances.

What is the position of the unemployed people? Have they solved the problem of unemployment at least to a limited extent or to any extent? Last year I gave figures and this year the figures of unemployed people have increased. For everything they say that the Planning Commission is there. The Planning Commission has utterly failed. Either the Planning Commission has no mind to solve the problem or to find out a solution or the Planning Commission is incompetent to find out a solution for the unemployment problem. Even in the Fourth Plan no measures are indicated for the solution of the problem. It is not the Labour Ministry alone that can solve the problem. The entire Government must launch colossal and immediate measures to find out a solution. Several crores of rupees ought to be thrown in for this. They say that the unemployment problem is being solved. The Prime Minister has said in Mannargudi that she is aware of the unemployment problem and it is stupid and absurd to say that their plans have failed. I would like to ask the Prime Minister, if she says that it is absurd to say that they have not made plans to solve the problem, then last year's figures and the number of unemployed people should have been reduced and more people should have been employed. That is a proof of their plans. But, as I said, either the planners are incompetent to find out a solution or the plan is defective. If the Planning Commission is incompetent and if the plan is defective, it is high time that the planning body itself should be scrapped or abolished. If they are not able to find out a solution for this vital problem, which faces everybody every day, when people are starving and dying, it has no right to exist as a planning body.

The figures which I shall give are astounding. The crucial question for the Planning Commission is how to absorb 28 million unemployed at the end of the Fifth Plan. The only way to increase employment is to increase production. A policy which increases production of goods and services at the maximum rate is the policy which leads to the maximum employment. Many public sector units have been set up in Bihar and Madhya Pradesh and they have not absorbed the unemployed in the States. Provision of doles to the unemployed will simply create notional figures. An industrial magnate has recently said that if the Government scraps its negative policy he could set up so many industrial units that all the unemployed in Bengal could secure gainful employment.

Now the question is whether the public sector outlay which has now been raised to Rs. 15,902 crores in the Fourth Plan can absorb 50,000

[Shri S. Xavier]

unemployed engineers. It is a very pathetic sight of unemployed engineers. Those who have passed with first-class in mechanical engineering, electrical engineering and civil engineering are begging in the streets in the South. I do know what is the state of affairs in North India. Perhaps they are absorbed more here because the North is more industrialised. Joblessness in engineering graduates is an unanswerable indictment of our planning. Expansion of consumer industries in the corporate sector and establishment of agro-based industries is the only satisfactory answer to the problem.

Modern technology, if applied to small units of production so that every house is converted into a workshop, can compete to meet the problem but it needs close and effective coordination between the big and the small sectors of industry. Japan sports an inspiring example of a country surmounting all obstacles of industrial growth by adopting an economic technique adapted to its conditions. The Soviet type of planning pursued in India today will continue to compel the lower and middle class families to shoulder heavy burdens in the form of punitive taxes on personal incomes as well as excise duties on essential items of consumption while their savings will continue to be mopped up so that they cannot enjoy themselves in productive activities.

The All India Manufacturers' Organisation has recommended to the Government a seven-pillar strategy for rapid and intensive economic devlopement.

MR. CHAIRMAN: He may continue tomorrow.

18.30 hrs.

HALF-AN-HOUR DISCUSSION

Acquisition of Land by Oil and Natural Gas Commission for Drilling in Assam

SHRI BISWANARAYAN SHASTRI (Lakhimpur): Mr. Chairman, Sir, while speaking on the Demands of the Ministry of Petroleum and Chemicals, I had raised some of the points which I propose to raise just now. I am glad that the hon. Minister was good enough to assure the House that he would ask for a probe by the C. B. I. I am thankful to him and, I hope, this will be done very quickly. The purpose of raising this discussion has been served to some extent. Therefore, I shall be very brief.

Sir, the public sector industries in our country do suffer from certain defects. First of all, all the powers are arrogated by the Chairmen or the General Managers or the Managing Directors, by whatever term they are designated, the Board of Directors, generally, does not function adequately and the Ministry here is some what shy to give proper leadership. The Parliament is kept in darkness. That is the condition which is partially true in respect of other public sector industries and which is fully true in respect of the petroleum and chemical industry.

I do not understand why the retired military Generals, Brigadiers and Captains are posted as the Chairmen or the General Managers or in some other capacity in public sector oil industry. Are they posted to fight the labour or to fight the people or to fight the masses? What is the reason? They are to fight whom? Are they specialised in oil technology because of their military training? Have they got some knowledge of oil technology? I do not understand. Perhaps; the hon. Minister will be able to answer this question.

Coming to the subject proper of acquiring land by the ONGC from Lakwa Tea estate, a total sum of Rs. 27,94,000 was paid as compensation for permanent acquisition of 360 bighas, 0 kotha and 8 locha of land which is roughly about 100 acres. Again, 2,17,512 numbers of tea bushes and 2,528 shade trees were also taken by paying compensation.

Here, I would like to point out a simple fact that one complete tea garden, lock stock and barrel, a big garden, say, 7 or 8 acres with plantation, factories, machines, buildings, labour lines, bungalows, fencing, etc. is purchased in recent times at a price of Rs. 15 to 16 lakhs. If you make an inquiry of the recent sale of tea gardens in Assam, it will reveal that the amount does not exceed Rs. 15 or 16 lakhs.